

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No. 81/GT/2012

Date: 7.2.2013

To,

Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: **Docket No. 81/GT/2012**: Petition for Approval of tariff from the anticipated Date of commercial operation (COD) of Unit-I to 31.3.2014 of Muzaffarpur TPS (2x110 MW).

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **1.3.2013**:

- (a) Copy of the MOU dated 26.5.2006 between BHEL, NTPC, BSEB, Govt. of Bihar and Ministry of Power (MOP) (Govt. of India) for R&M of Unit 1 & 2 of Muzaffarpur TPS, to be submitted.
- (b) Complete and detailed scope and price of R&M activities approved by CEA/MOP, GOI for Unit-1 and Unit-2 along with the copy of letter of approval, to be furnished.
- (c) Status of R&M activities as on date for Unit-1 and Unit-2 should be furnished.
- (d) If Unit-1 has been declared commercially operational then the date of actual COD as against the scheduled COD as per the investment approval, to be submitted. Also, if there is time overrun, then the reason for time overrun and consequent effect of cost overrun should be explained giving justification with documentary evidence.
- (e) Details of R&M activities along with the cost of each activity completed in Unit-1 and Unit-2. If there is variation in the completed cost as compared to the approved cost, the reason for such variation should be justified with proper explanation.

- (f) The actual capital cost incurred as on the date of COD of Unit-1 including IDC and Financial changes (FC), if any.
- (g) Clarify whether capital expenditure incurred on the restoration/refurbishment of Unit-2 is also included in the capital cost as on COD of Unit-1. Also, give unit wise reconciliation as per balance sheets/ annual accounts of the station.
- (h) Submit the completion period of R&M as per BTG package contract with BHEL and the actual time period taken for completion of R&M. What is the penalty clause in the contract for delay? Also submit whether an LD has been recovered or to be recovered due to any delay on the part of the contractor.
- (i) Improvement guaranteed in operating parameters i.e. availability of the unit, heat rate, auxiliary power consumption, secondary fuel oil consumption etc. as per the contract and improvement achieved in the PG test. Also, the details of test report should be furnished.
- (j) The quarterly operational data in the prescribed format as attached to be furnished for Unit-1 from the date of synchronization till date and in case of Unit-2 from the COD to till date.
- (k) The actual generation from the date of synchronization to actual date of COD of Unit-1 and the revenue earned from the sale of infirm power excluding fuel charges, to be submitted. Also, whether the revenue earned from such sale has been adjusted in the capital cost as on COD of Unit-1.
- (l) Fuel details as per Form-15 for preceding three months from the actual COD of Unit-1, to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)

Illustrative Format for Quarterly Operational Data

Docket No. 81/GT/2012- Muzzafarpur TPS (2x110 = 220 MW)

	1	2	3	4
Quarters	1 <sup>st</sup> Quarter from the date of synchronization	2 <sup>nd</sup> Quarter from date of synchronization	till the COD Unit-I	After COD till date
Capacity (MW)				
Availability (%)				
Gross Generation (MU)				
PLF(%)				
Aux. Energy Consumption (%)				
Coal receipt (MT)				
Avg. GCV (Kcal/Kg)				
Secondary Fuel oil Cons. (ml/Kwh)				
GCV of SFO (Kcal/lit.)				
Gross Heat Rate (Kcal/Kwh)				